

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 85 of 2018 &
IA No. 207 of 2018

Dated : 7th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Indian Wind Power Association (IWPA) Appellant(s)
Versus	
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Raj
Mr. Siddharth Agarwal

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

ORDER

The learned counsel, Mr. R.K. Mehta, appearing for the first Respondent prays for another four weeks time to file his reply in the matter.

Submission made by the learned counsel appearing for the first Respondent, as stated supra, is placed on record.

The learned counsel appearing for the first Respondent, as a last chance, is permitted to file his reply in this matter by 08.06.2018 with application. Thereafter, rejoinder, if any, may be filed by the Appellant by 22.06.2018 after duly serving copy on the other side.

List this matter on **18.07.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Vt/Js

(Justice N.K. Patil)
Judicial Member